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32. Development of Medicinal & Aromatic Plants	
33. Use of Plastics in Agriculture	
34. Development or Commercial Floriculture	
35. Development of Mushroom	
36. Integrated Development of tropical, Arid Temperate Zone Fruits	
37. Integrated Development programme of Cashewnut	
38. Development of Root & Tuber Crops	
39. Development of Betelvine	
40. Development of Arecanut	
41. Development of Vegetables	
42. Integrated Development of Cocoa	
43. Integrated Development of Spices	
44. Fishing Harbour Facilities at Minor Ports	
45. Training & Extension	
46. Inland Fisheries Statistics	
47. Central Project Unit of Shrimp & Fish Culture	
48. Brackish Water Fish Farm Development Agencies	
49. Development of Coastal Marine Fisheries	
50. Implementation of Marine Fishing Regulation Act	
51. Fish Farm Development Agencies	
52. Inland Fish Marketing	
53. National Welfare of Fishermen	
54. Investment in Debentures of LDBs	
55. Non Overdue Cover Scheme	
56. Agriculture Credit Stabilisation Fund	
57. Special Scheme for SC/STs	
58. Assistance to Women's Cooperatives	
59. Assistance to Weaker Section Cooperatives	
60. Timely Reporting Scheme	
61. Improvement of Crop Statistics	
62. Establishment of Agency for Reporting of Agricultural Statistics	
63. Crop Estimation Survey on Fruits, Vegetables & Minor Crops/Dignostic Study	
64. Livestock Census	
65. Agricultural Census	

### Incentives for Raising Urea Output

436 SHRI SONTOSH MOHAN DEV  
DR. T. SUBBARAMI REDDY.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have sought a hike in the cut-off point on capacity utilization for fuel reimbursement on capital costs for urea plants from 90% to 120%

(b) if so, whether the Ministry have proposed that urea manufacturers be reimbursed full capital related charges for capacity utilization upto 12% irrespective of the field staff used;

(c) whether the said proposal has been accepted by the Government;

(d) if so, the time by which it is likely to be implemented; and

(e) whether the proposals of the Ministry are quite in contrast to the proposals of the Committee of Secretaries and Joint Committee on Fertilizer pricing ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SIS RAM OLA) :  
(a) to (e) No modification has been made in the system of payment of capital related charges in respect of urea plants achieving high levels of capacity utilization.

[Translation]

### "Forestry Clearance"

437. SHRI LALIT ORAON : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether several projects of South Bihar involving forest land and pertaining to irrigation road constructions, rural engineering, Bihar plateau development, Jawahar Rojgar Yojna, electrification and other several developmental works are lying pending for clearance due to the objections raised by the Department of Forests;

(b) if so, the details thereof;

(c) whether the Government propose of bring some flexibility in the Forests Conservation Act to clear projects; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN

SOZ) : (a) As on 31.1.97. no proposal of State Government of Bihar pertaining to South Bihar is pending with Central Government under Forest (Conservation) Act, 1980.

(b) Does not arise.

(c) and (d) Delays in clearing of projects usually take place at the State Government level and due to submission of incomplete proposals by the State Governments. This matter has been taken up with the State Governments.

[English]

#### Security to Investigative Personnel

438. SHRI BRIJ BHUSHAN TIWARI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering to provide full security to the investigating authorities and their family members who are investigating different Scandals in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Whenever such requests for security from the concerned authorities are received, the State/UTs are informed about the apprehensions regarding security of the concerned personnel and are requested to provide necessary security to them.

#### Delay in Transportation of Wheat

439. DR. KRUPASINDHU BHOI : Will the Minister of FOOD be pleased to state :

(a) whether there has been an inordinate delay on the part of the Food Corporation of India (FCI) in transporting wheat from the Northern States to the food deficient States even after some Northern States asked the FCI to reduce their quota of wheat for the Public Distribution System;

(b) if so, the reasons for such kind of delay and lapse on the part of FCI; and

(c) the steps taken by the Government to improve upon the situation ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) No Sir.

The foodgrain movement ex.North has considerably picked up. During 1996, 97.72 lakh tonnes of wheat was moved ex.North compared to 74.86 lakh MTs in 1995 which marks an increase of 30.5%. No State in Northern India has requested for education in their monthly PDS Quota.

(b) Question does not arise.

(c) As Railways are the major mode of foodgrain transport, constant liaison has been maintained between the Ministry of Food and Ministry of Railways in order to maximise despatch of wheat to deficit areas thereby increasing the availability of rakes.

#### Atrocities on Woman

440. SHRI V.M. SUDHEERAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of atrocities committed on women along with their highest/lowest figures for the last two years, State-wise-U.T.-wise;

(b) the steps taken against the culprits in these cases;

(c) whether any programme to curb this menace/ rehabilitate the children of the victims has been formulated;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Available information on the incidence of atrocities committed against women during the last two years – 1995 and 1996 – is given in the Statement enclosed.

(b) to (e) The registration, investigation, detection and prevention of crime is the responsibility of the State Governments/Union Territory Administrations. Action for checking crimes against women is also primarily the responsibility of the State Governments/ Union Territory Administration. However, the Government of India has, from time to time, been writing to the concerned State Governments regarding preventive, punitive and rehabilitative measures to be taken in connection with atrocities on women. Apart from implementing a number of development programme like Development of Women and Children in Rural areas (DWACRA) Programme and Female Literacy Programme, the Government of India has been modifying and amending the relevant laws from time to time with a view to making such laws more stringent and punitive in nature.